

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2736
ANSWERED ON:17.08.2011
COMPENSATION TO MANGALORE CRASH VICTIMS
Das Gupta Shri Gurudas

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Kerala High Court has ordered the Air India to pay a minimum compensation of Rs.75 lakh to the legal heirs of each of the victims killed in the May 22, 2010 Mangalore crash; and

(b) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) and (b): Yes, Madam. The Kerala High Court vide its order dated 20.7.2011 in WP(C) No.32550 of 2010 (P) has declared that the petitioners are entitled to have a `Minimum of 1 Lakh SDR as compensation payable under the statute, based on the Montreal convention, treating the matter as `No fault liability, which can in no case be absolved or limited by the carrier. The order of the Court is being examined by Air India.